

ASSAM ACT XXI OF 1947

THE ASSAM LOCAL SELF-GOVERNMENT (AMENDMENT) ACT,  
1947

(Passed by the Assembly)

(Received the assent of the Governor on the 12th December, 1947)

[Published in the *Assam Gazette* of the 17th December, 1947]

*An Act further to amend the Assam Local Self-Government Act, 1915*

Preamble.

WHEREAS it is expedient further to amend the Assam Local Self-Government Act, 1915, hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam Act I  
of 1915.

It is hereby enacted as follows:—

Short title  
and com-  
mencement.

1. (1) This Act may be called the Assam Local Self-Government (Amendment) Act, 1947.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force with immediate effect.

Amendment  
of section 4  
of Assam  
Act I of  
1915.

2. In the proviso to sub-section (2) of section 4 of the principal Act the following amendment shall be made:—

The words "among other things" and "the area held and the local rates and taxes paid by each" shall be deleted and a full stop added after the word "section".

*Price 1 anna or 2d.*

A.G.P. (Leg.) No.35—500+25—3-3-1948.